

1 WP-41036-2024 IN THE HIGH COURT OF MADHYA PRADESH AT JABALPUR BEFORE HON'BLE SHRI JUSTICE SURESH KUMAR KAIT, CHIEF JUSTICE & HON'BLE SHRI JUSTICE VIVEK JAIN

ON THE 21st OF APRIL, 2025

WRIT PETITION No. 41036 of 2024

RAMNARESH YADAV

Versus

THE STATE OF MADHYA PRADESH AND OTHERS

Appearance:

Shri Neeraj Singh Chauhan - Advocate for petitioner.

Dr S.S. Chouhan - Government Advocate for respondents No.1 to

3/State.

Shri Rohit Jain - Advocate for respondent No.4.

<u>ORDER</u>

Per. Hon'ble Shri Justice Suresh Kumar Kait, Chief Justice

The petitioner has filed the present petition seeking the following reliefs:-

"11.1 That, a writ of mandamus may kindly be issued directing the respondents and in particular respondent No.3 to resolve the problems of the peoples of ward No.7 municipal council Dhabhora, Tehsil Jawa District Rewa as mentioned in the demand letter dated 20/6/24 (Annexure P/7).

11.2 That, a writ of mandamus may kindly be issued directing the respondents to take action as per response letter dated 20/6/24 (Annexure P/8) in the interest of



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justice.

11.3 That, any other orders deems fit and proper may kindly be please to pass."

2. Vide order dated 19.03.2025 the respondent No.4 was directed to file an affidavit as to why communication dated 20.06.2024 has not been complied with. Pursuant thereto, the said respondent has placed on record the communication dated 21.02.2025 whereby it is mentioned that the majority of work have already been finalized and some are being continued to be completed in near future.

3. In view of the above, since the respondents are actively working on the communication dated 20.06.2024, no further order is required to be passed by this Court. It is made clear that respondent No.4 shall continue to complete the work as per communication dated 20.06.2024 expeditiously.

4. In view of the doubts raised by petitioner to aforesaid by way of rejoinder, the Collector, Rewa is directed to look into the report dated 21.02.2025 whether the respondents have taken steps to comply with the communication dated 20.06.2024 and shall ensure the work to be completed in terms of the said communication without further delay within six weeks from today.

5. The petition is accordingly disposed of.

(SURESH KUMAR KAIT) CHIEF JUSTICE

(VIVEK JAIN) JUDGE

psm